

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-133(PB)/2018

IN THE MATTER OF:

PCR Infratech Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Amrapali Centurian Park Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.03.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Navdeep Jain, Adv.

For the Respondent : Mr. Alok Aggarwal, Ms. Rati Tandon, Advocates

ORDER

Copy of the paper book shall be handed over during the course of the day to the Counsel for the respondent.

Reply, if any, be filed on or before the adjourned date with a copy in advance to the Counsel for the applicant.

List for further consideration on 3rd April, 2018.

-Sd-

**(M.M.KUMAR)
PRESIDENT**

-Sd-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**